

Statement

1. Call for unity amongst the railway employees to make the N.C.C.R.S. strong and powerful.
2. Call for total revolution and establishment of administration free from corruption.
3. Need-based minimum wage, bonus, regularisation of casual labourers, maximum working period of 8 hours, full rights to run trade union treating the railway employees as industrial workers and arrangement of adequate food-grains.
4. Enquiry into the alleged high-handedness, excess and punishments during emergency.
5. De-casualisation of casual labour and substitutes.
6. Delay in reinstatement of removed staff/substitutes etc
7. Employee, forcibly retired not taken back
8. Retransfer of workers and officials of the Union transferred during emergency
9. Provision of amenities in the Railway colony
10. Management of ATP Schools and establishment of night schools in the Railway colony
11. Cancellation of appointments to Class III posts without approval of the Railway Service Commission
12. Tearing of the posters of the meeting convened by the Divisional Railway Employees' Coordination Committee, Dhanbad
13. Accident at Gurpa Station on 22/23rd August, 1974
14. Closure of health unit at Hazaribagh Road.
15. Non-payment of substitutes for the period from the date of removal to that of reinstatement.

16. Re-instatement of 8 labourers of Akash Kenari/D.N.

17. Neglect in the use of Hindi.

Proposal to Introduce 'Sara! Express' from Shencottah

1744 SHRI M. ARUNACHALAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to introduce 'Sara! Express' from Shencottah in Southern Railway to Madras to clear the seasonal crowd of Curtallam from June to September, each year, and

(b) whether it is proposed to attach three more coaches to the Quilon-Madras 106 Mail at Shencottah Station till a permanent arrangement is made?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN). (a) No.

(b) Three sectional coaches, namely, one 1st class, one ordinary IInd and one IInd partial 3-tier sleeper are running between Madras and Shencottah by No 105/106 Madras-Quilon Mail daily. Arrangements will be made to clear extra rush of traffic during Courtallam season by attaching extra coaches subject to traffic offering and operational feasibility.

Execution of Partition Decrees

1745 SHRI BAPUSAHEP PARULEKAR Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether Government are aware of the inordinate delay in execution of partition decrees;

(b) whether Government propose to make suitable changes in the provisions of Civil Procedure Code to avoid these delays,

(c) if so, the salient features thereof, and

(d) whether Government propose to give jurisdiction to civil courts to